

ITEM NO.36 + 45

COURT NO.8

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 7933/2023

(Arising out of impugned final judgment and order dated 16-03-2023 in CRLA No. 1588/2021 passed by the High Court Of Judicature At Allahabad)

INDRA PRATAP TIWARI

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.124227/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.124226/2023-EXEMPTION FROM FILING O.T.)

WITH

SLP (Cr1.) No(s). 5193/2023

((IA No. 83447/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No. 83446/2023 - EXEMPTION FROM FILING O.T.)

WITH

SLP(Cr1) No. 6263/2023 (II)

(IA No. 99923/2023 - EXEMPTION FROM FILING O.T.)

Date : 17-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S. RAVINDRA BHAT

HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Vijay Pal Sharma, Adv.
Ms. Saumya Sharma, Adv.
Mr. Narender Kumar Verma, AOR

Mr. Devadatt Kamat, Sr. Adv.
Mr. S.P.M. Tripathi, Adv.
Mr. P. S. Sudheer, AOR
Mr. Rishi Maheshwari, Adv.
Ms. Anne Mathew, Adv.
Mr. Bharat Sood, Adv.
Ms. Miranda Soloman, Adv.

For Respondent(s) Mr. Aviral Saxena, AOR
Mr. Piyush Thanvi, Adv.

Mr. Rana Mukherjee, Sr. Adv.
Mr. Rohit K. Singh, AOR
Ms. Shurbhi Guleria, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List on 25.08.2023.

(NEETA SAPRA)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)

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